

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 23.07.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/ 1533/2024, IA (IBC)/ 1532/2024, IA (IBC)/ 1534/2024, IA No.09/2020, IA No.1103/2020 in CP (IB) No.562/7/HDB/2018</b>
<b>NAME OF THE COMPANY</b>	<b>Sri Lakshmikantha Spinners Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>State Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Sri Lakshmikantha Spinners Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA (IBC)/ 1533/2024,**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

Name of the RP Mr. Chinnam Poorma Chandra Rao is directed to be replaced with Mr. Dommeti Surya Ramakrishna Saibaba as liquidator in IA No.09/2020. Accordingly, this application is allowed and disposed of.

**IA (IBC)/ 1532/2024**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

Name of the RP Mr. Chinnam Poorma Chandra Rao is directed to be replaced with Mr. Dommeti Surya Ramakrishna Saibaba as liquidator in IA No.1103/2020. Accordingly, this application is allowed and disposed of.

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**IA (IBC)/ 1534/2024**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

This application is filed to grant 90 days to the liquidator for completion of proposal of compromise or arrangement submitted. Having regard to the facts and circumstances of the case, the Liquidator is directed to complete the proposal of compromise or arrangement within 90 days w.e.f., 18.07.2024. Accordingly, this application is allowed and disposed of.

**IA No.09/2020 and IA No.1103/2020**

**Present:** Ld. Counsel Mr. GP Yash Vardhan for the Applicant.

None appeared for the Respondents.

In view of the order passed in IA (IBC)/1533/2024 and IA (IBC)/1532/2024, the Applicant is directed to file amended cause title. **Matter is adjourned to 04.09.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**